

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607
IB-111/ND/2024

IN THE MATTER OF:

**M/s JSJ Enterprises (Through Mr. Madnesh
Garg, Proprietor)**

...PETITIONER

Vs.

Satnam Global Infraproject s Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

**Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Operational Creditor :Adv. Prachi Johri, Adv. Abhipsa
Sahu.

For the Respondent/Corporate Debtor :Adv. Suman Kumar, Adv.
Shailesh Kumar Sinha.

ORDER

Ld. Counsel for the Operational Creditor is present. Ld. Counsel for the Corporate Debtor is present and sought further time to file reply and vakalatnama. Last opportunity is granted to Respondent for filing reply and vakalatnama. List the matter on **10.07.2024**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**